

(2) (4)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

CP 99/2005 IN MA No.533/2005
OA NO.342/2003

New Delhi this the 6th April, 2005

HON'BLE MR.JUSTICE M.A.KHAN, VICE-CHAIRMAN(J)
HON'BLE SHRI S.A.SINGH, MEMBER(A)

S.C.Ray
S/o Late shri S.N.Ray,
R/o F-17/12, Sector-8,
Rohini, Delhi-110085.Petitioner.
(By Advocate: Sh. K.L.Sastry)

Versus

S.K. Tuteja,
Secretary Food & Public Distribution,
Ministry of Food, Krishi Bhavan,
New Delhi.Respondent.
(By Advocate : Shri N.K.Agarwal)

ORDER (ORAL)

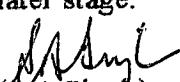
By Mr. Justice M.A.Khan, Vice-Chairman (J):

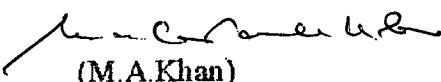
The Tribunal by order dated 17.11.2004 had disposed off OA 342/2003 with the following direction:

"We disposed of this OA with a direction to the respondents to re-examine the entire matter and take a decision with regard to channel and avenue of promotion to applicant to avoid stagnation. The respondents shall devise their own ways and means to process the above directions, within a period of three months from the date of receipt of a copy of this order. No costs."

2. The applicant has complained that the respondents deliberately and intentionally disobeying the directions of the order of the Tribunal and they should be punished under the Contempt of Courts Act. Notice has not been issued as yet. In the meantime, ~~since~~ an MA 533/2005 has been filed on behalf of respondents for extension of time for implementing the order of the Tribunal. That MA has been disposed of by passing a separate order and the respondent has been granted six months time to implement the order of this Tribunal.

3. In view of the extension of time granted in MA, the CP will not survive and the matter should not be proceeded further, at this stage. Accordingly, we dismiss the Contempt Petition giving liberty to the applicant to move application, if necessary at a later stage.


(S.A.Singh)
Member (A)


(M.A.Khan)
Vice-Chairman (J)

/kdr/